THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 5/8	**
S. K. Sahro Applicant (s)	•
Versus S.D.D.P. Lim	
Order with Signature	

Sr. No.	Date	2	Order with Signature	
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•			REGISTER	The second
1	6.9.	95	Registrar Heard Shri J.M.Mohanty, learned counsel	59195
	8		for the applicant, and Shri Ashok Mishra,	
			learned Senior Standing Counsel.	In the and
			After hearing the arguments, it is	In this application of the says for mo
			considered adequate if this original applicat: is disposed of with the following directions:	op me ap
			is disposed of with the following directions:	of fer road
*			a) The applicant may offer his candidatur in the prescribed mode, in response to Annexure-8;	for Regist
		7	b) His candidature shall be duly consider along with others; but taking into consideration the experience gained by him in the department, as per rules;	ea,
•			c) The services of the applicant shall on not be dispensed with until the expire of a six-month period from 26th March 1995, as specified in Para 1 of Annexure -3.	1
		3	d) If a candidate is not selected on regular basis even after 26th September 1995, the applicant shall be allowed to continue in the post even beyond the expiry of six-months, until regular incumbent joins in the post.	For Adomora
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			e) The applicant is given the liberty to agitate his grievance, if any, after the selection and appointment are finalised in pursuance to Annexure-8.	m B

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Serial No of Order	Date of Order	Order with Signature	
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1 6	.9.95	Thus the Original Application is.	or No. 1 41.6
		disposed of at the admission stage	64 NO . 1 9120
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